GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 2418 (TO BE ANSWERED ON 26.12.2018)

CASES PENDING WITH CBI

2418. SHRIMATI PRATYUSHA RAJESHWARI SINGH: SHRI RAJESH PANDEY: SHRI NISHIKANT DUBEY:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of persons found guilty and punished in corruption cases by the courts after prosecution by the Central Bureau of Investigation (CBI) during the last three years;
- (b) the number of CBI cases in which the accused were acquitted and released by the courts during the above period;
- (c) whether the Government reviews the functioning of the Investigating Officers of the cases in which the accused have been acquitted and released by the court; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) & (b): With respect to CBI, the details of cases/persons convicted (Table-1) and cases /persons acquitted (Table-2) during the last three years i.e 2015-2018 (Upto 30.11.2018) are as follows :-

Table -1

Year	No. of PC Act cases leading to conviction.	No. of persons convicted.
2015	434	875
2016	503	1005
2017	413	900
2018 (upto	342	1087
30.11.2018)		

Table -2

Year	No. of PC Act cases leading to Acquittal.	No. of persons Acquitted.
2015	210	623
2016	233	643
2017	211	595
2018 (upto	158	456
30.11.2018)		

(c) & (d): The Central Government does not intervene in the investigation of cases carried out by CBI. CVC conducts a monthly meeting with the Director CBI, to review the progress of investigation of cases. There is a laid down procedure in the CBI Crime manual to scrutinize and examine the cases ending in acquittal CBI with reference to the justification of acquittal; whether any material is available for filing an appeal against the acquittal or discharge or whether a reference needs to be made to the Attorney General or his nominee to ascertain if the acquittal was due to flawed investigation or prosecution and to fix responsibility, etc.
